

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

(IB)-821/ND/2018

In the matter of:

Shani Lal Jain Sole Proprietor of M/s. Jainsons (India). **Applicant**
Vs.
Jasper Engineers Pvt. Ltd. **....Respondent**

Under Section: 9 of IBC Code, 2016.

Order delivered on 09.08.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant : Mr. Naveen Kumar, Adv.
Ms. Anu Kadian, CS
For the Respondent : Mr. Arvind Mathur, Director

ORDER

Mr. Arvind Mathur, Director of the corporate debtor appears and states that he is facing financial difficulty but still makes a statement that he would like to settle the matter. He further states he will call a meeting with the Operational Creditor at a personal level negotiate for settlement. Let the meeting be at personal level between the clients since he has apprehension about improper treatment stating that in past he has received some threatening calls and hence he would not like any third person in settlement meeting. Let the meeting take place within 10 days. For further consideration on 04.09.2018. Sd/-

Mukesh

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

